

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1080/2022

(Arising out of impugned final judgment and order dated 19-01-2021 in CRLA No. 2183/2011 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

KANTI LAL

Respondent(s)

(FOR ADMISSION and IA No.16797/2022-EXEMPTION FROM FILING O.T.)

Date : 14-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Garvesh Kabra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within four weeks.

Trial court record be requisitioned and the relevant record may be translated in English.

Learned counsel for the petitioner has drawn our attention to the paragraphs 31, 35 and 36 of the judgment of the Trial Court.

(BABITA PANDEY)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)